

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:1078
ANSWERED ON:28.11.2014
BAN ON AMERICAN POULTRY PRODUCTS
Patel Shri Dilip;Singh Shri Dushyant

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether there was a ban on sale of certain American poultry products in the country;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the WTO ruled in favour of USA against India and called the ban inconsistent with norms;
- (d) whether India and the US are set to begin to sort out their difference against each other at the World Trade Organisation (WTO) over poultry import ban imposed by India and penal duties on steel charged by the US;
- (e) if so, the details thereof;
- (f) whether India has strengthened its argument in both cases; and g) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (INDEPENDENT CHARGE) (SMT. NIRMALA SITHARAMAN)

(a) & (b): There is no ban on import and sale of poultry products including American Poultry products in the country. However, import of poultry products is not allowed pursuant to outbreak of Avian Influenza (highly pathogenic or low pathogenic Avian Influenza) in the country of export, as per Government of India notification No. S.O. 1663(E) dated 16 July, 2011.

(c): In the WTO dispute DS430 (Measures Concerning the Importation of Certain Agricultural Products from the United States), the WTO Panel had ruled that the import restrictions imposed vide the aforesaid Notification by India on account of outbreak of Avian Influenza in the country of export, is inconsistent with the WTO Agreement, in particular, the Agreement on Sanitary and Phytosanitary (SPS) Measures.

(d) to (g): In the WTO Dispute DS430, as stated above, no further development has taken place whereas in the WTO Dispute DS436 (related to Countervailing Duty imposed by the US against certain carbon steel flat products) wherein India is complainant, both India and the US have completed arguments before the WTO Appellate Body.